

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3114
ANSWERED ON:24.04.2012
ACTION PLAN AGAINST ILLEGAL BANGLADESHIS
Rama Devi Smt. ;Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether an action plan was formulated in the year 2002 to take action against those Bangladeshis who are illegally staying in the country;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): In pursuance of the directions of the Hon'ble High Court of Delhi dated 12.4.2002 on a Writ Petition no. 3170/2001 filed by Shri Chetan Dutt against Union of India and others, an Action Plan was initially prepared and submitted to the Hon'ble High Court of Delhi in May, 2002. Subsequently, in pursuance of the orders of the Hon'ble Supreme Court of India dated 18.7.2005 on a Special Leave Petition filed by the Union of India, a revised Action Plan was submitted before the Hon'ble High Court of Delhi and this was accepted by the Hon'ble Court in its hearing on 28.9.2005. The Action Plan, as approved by the Hon'ble Court, included setting up of Task Forces for identification of illegal migrants, keeping the identified illegal migrants in Detention Centres till they are actually deported, setting up of a Monitoring Authority headed by Joint Secretary (Foreigners), Ministry of Home Affairs to review the monthly progress of deportation etc. The progress of deportation of illegal Bangladeshi immigrants is being reviewed by the Monitoring Authority regularly even though the Writ Petition has been dismissed by the Hon'ble High Court of Delhi on 27.9.2007.

A revised procedure for detection and deportation of illegal Bangladeshi immigrants has also been circulated to all State Governments/ Union Territory Administrations in November, 2009 which has been partially modified in February, 2011. The procedure includes setting up of Special Task Forces in each District of the State/ Union Territory to detect, identify and intercept illegal immigrants settled in the State/ Union Territory concerned, setting up of detention centres in each State/ Union Territory where suspected illegal immigrants would be detained pending their deportation, sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly etc.